

**HIGH COURT OF SIKKIM
GANGTOK**

No. 27/HCS

Date: 03/08/2023

N-O-T-I-F-I-C-A-T-I-O-N

It is hereby notified that henceforth claims for medical reimbursement submitted by serving or retired officers and employees of the High Court(as well as their dependents) shall be verified by the Medical Officer attached to the High Court Clinic and recommended for reimbursal to the Accounts Section of the High Court.

By Order,

sd/-

(Prajwal Khatiwada)
Registrar General
High Court of Sikkim

Memo No.: 4314-24/HCS
Date: 03/08/2023
Copy to:

1. The Chief Secretary, Government of Sikkim
2. The Principal Secretary, Health Care, Human Services & Family Welfare Department, Government of Sikkim
3. Addl. Registrar-cum-PPS to the Hon'ble, the Chief Justice, High Court of Sikkim
4. The Addl. Registrar-cum-PS to Hon'ble Judge-I, High Court of Sikkim
5. The Deputy Registrar-cum-Private Secretary to Hon'ble Judge-II, High Court of Sikkim
6. The Accounts Section, High Court of Sikkim
7. The Director, Health Care, Human Services & Family Welfare Department, Government of Sikkim
8. The Medical Superintendent, STNM Hospital, Sochyagang, Gangtok
9. The Director, Pay & Accounts Office, Government of Sikkim
10. Medical Unit, High Court of Sikkim
11. All Sections In-charge, High Court of Sikkim
12. Guard file, and
13. File.


3/8/2023
Registrar(Judicial Service)